

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 418 of 1996

Wednesday this the 5th day of June, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.V.Krishnankutty,  
Assistant Accounts Officer,  
Defence Pension Disbursing Office,  
Thrissur. .... Applicant

(By Advocate Mr. V.Ajith Narayanan)

Vs.

1. Union of India, represented by  
Secretary, Ministry of Defence,  
New Delhi.
2. Controller General of Defence  
Accounts, New Delhi.
3. Controller of Defence Accounts  
(Pension Disbursement) Meerut.
4. Controller of Defence Accounts,  
Madras-18. .... Respondents

(By Advocate Mr. K.S.Bahuleyan for Sr.CGSC)

The application having been heard on 5.6.1996, the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by the consideration of an  
adverse remark made in 1990 for purposes of promotion  
in 1987. This is not a case of an adverse remark being  
made in 1990. It is a case of an enquiry started in  
1985 reaching its end in 1990 and that fact being reckoned  
while considering his case for promotion, which had been  
postponed by reason of the vigilance enquiry. Be that as

contd....

it may, applicant has appealed against the denial of promotion by A2 and that is pending consideration before second respondent. Second respondent will consider A2 and pass a speaking order thereon within four months from today.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to second respondent for necessary action. We record the submission.

3. Original application is disposed of as aforesaid. No costs.

Dated the 5th day of June, 1996.

*Arulalakshmi*  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Hankaranan*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

\*ks56\*

List of Annexure

Annexure A2: True copy of the representation  
dt. 16.2.96 by the applicant to the  
2nd respondent.